FORM NO.16[See rule 31(1)(a)]

	Certificate under section 203 of the Incom	te rule 31(1)(a)]	ted at course	on Salarer	
Fine	ancial year	le-tax Act, 1961 for Tax deduc	TDS	on Salary	
L III i	anciai yeai		Certificate number#		
Who	Whether Original/Duplicate/Amended If Amended give Previous TDS Certificate number				
TAN	of Deductor		Name of Deductor		
PAN	of Deductee		Name of Deductee		
	S Unique Transaction Number (UTN) as provided income Tax Department	Whether PAN uploaded was validated by Income Tax Department? (Y/N)	Gross Amount Paid/ Collected	TDS/TCS Amount	
Gro	ss amount of TDS/TCS	I.	1		
	•	e Toy Department*			
	al TDS amount where PAN was found valid by Income				
	ails of Salary paid and any other income and tax ded	lucted	T	T	
1.	Gross Salary	7(1)	Rs		
	(a) Salary as per provisions contained in sec. 17 (b) Value of perquisites u/s 17(2) (as per Form I		Rs		
	(c) Profits in lieu of salary under section 17(3) (a	as per Form No. 12BB, wherever	Rs		
	applicable)	ao per i erm i erizada, uniere rei			
	(d) Total			Rs	
2.	Less: Allowance to the extent exempt u/s 10	_	Rs		
			Rs	_	
2	D-1 (1.0)		Rs	Rs	
3. 4.	Balance (1-2) Deductions:			Rs	
т.	(a) Standard deduction	Rs			
	(b) Entertainment allowance	Rs			
	(c) Tax on employment	Rs			
5.	Aggregate of 4(a) to (c)		Rs		
6.	Income chargeable under the head 'salaries' (3-5)		-		Rs
7.	Add: Any other income reported by the employee	T	Rs Rs		
			Rs		Rs
8.	Gross total income (6-7)		100		Rs
9.	Deductions under Chapter VIA				
		Gross Amount	Qualifying Amount	Deductible Amount	
	(a)	Rs	Rs	Rs	
	(b)	Rs	Rs	Rs	
	(c)	Rs	Rs	Rs	
	(d)	Rs	Rs	Rs	Rs
10.	Aggregate of deductible amount under Chapter VIA	Α			Rs
11. 12.	Total Income (8-10) Tax on total income				Rs Rs
12. 13.	Rebate relief under Chapter VIII				1/2
	I. Under section 88 (please specify)				
	Gross Amount		Qualifying Amount	Tax rebate/ relief	
	(a) Rs		Rs	TCHCI	
	(b) Rs		Rs		
	(c) Rs		Rs		
	(d) Rs		Rs		
	(e) Rs		Rs		1
	(f) Total Rs [(a) to		Rs		

	II. (a) Under	section 88B		Rs				
	(b) Under	section 88C		Rs				
	III. Under section 89		Rs					
14.	Aggregate of tax rebates			Rs				
15.	Tax payable (12-14) and			Rs				
16.	Less: Tax deducted at s			Rs				
17.	Tax payable/refundable			Rs				
Ι	, son/daughter of working in the capacity of							
(designation) do hereby certify that a sum of Rs [Rupees								
	(in words)], has							
been deducted at source and paid to the credit of the Central Government. I further certify that the information given above								
is true and correct based on the books of accounts, documents and other available records.								
Place								
Date		Signature of person responsible for deduction of tax						
Designation		Full Name						